

Pande, Shri K. N.
 Pandey Shri Vishwa Nath
 Panna Lal, Shri
 Parasher, Shri
 Patel, Shri Chhotubhai
 Patel, Shri N. N.
 Patel, Shri Rajeshwar
 Patil, Surti D. S.
 Patil, Shri J. S.
 Pattabhi Raman, Shri C. R.
 Pillai, Shri Nataraja
 Prabhakar, Shri Naval
 Pratap Singh, Shri
 Raghunath Singh, Shri
 Rai, Shrimati Sabodrabai
 Raj Bahadur Shri
 Rao, Shri Krishnamoorthy
 Rao, Shri Thirumala

Rattan Lal, Shri
 Rawandale, Shri
 Reddi, Dr. B. Gopala
 Roy, Shri Bishwanath
 Sadhu Ram, Shri
 Saha, Dr. S. K.
 Seigal, Shri A. S.
 Samanta, Shri S. C.
 Sanji Rupji, Shri
 Saraf, Shri Sham Lal
 Satyabhama Devi, Shrimati
 Shah, Shri Manubhai
 Shastri, Shri Ramanand
 Shinkre, Shri
 Shree Narayan Das, Shri
 Siddanajappa, Shri
 Singh, Shri D. N.
 Singh Shri R. P.

Sinha, Shrimati Ramdulari
 Sinha, Shrimati Tarakeshwari
 Sonavane, Shri
 Srinivasan, Dr. P.
 Subbaraman, Shri C.
 Subramanyam, Shri T.
 Sumat Prasad, Shri
 Surendra Pal Singh, Shri
 Thomas, Shri A. M.
 Tiwary, Shri D. N.
 Tiwary, Shri K. N.
 Tiwary, Shri R. S.
 Tyagi, Shri
 Uikey, Shri
 Varma, Shri Ravindra
 Vijaya Ananda, Maharajkumar
 Wasnik, Shri Balkrishna
 Yadava, Shri B. P.

Mr. Speaker: The question is:

"That the Bill further to amend the Constitution of India be taken into consideration".

The Lok Sabha divided.

Shri R. G. Dubey (Bijapur North):
 My machine has not worked.

Shri A. P. Jain (Tumkur): My
 vote has not been recorded.

Shri U. M. Trivedi: My vote has
 also not been recorded.

Shri K. C. Jena rose—

Mr. Speaker: He did not try.

Shri U. M. Trivedi (Mandasaur):
 I could not push it.

Mr. Speaker: Those hon. Members
 whose votes have not been recorded
 may say so. I would take them into
 account if the result is going to be
 materially affected by them.

The result of the division is: Ayes
 37; Noes 118. The 'Noes' have it; the
 'Noes' have it.

The motion is not carried by a
 majority of the total membership of
 the House and by a majority of not
 less than two-thirds of the Members
 present and voting. Therefore, the
 motion is not adopted.

The motion was negatived.

GOVERNMENT SERVANTS (BAN
 ON SERVICE AFTER RETIREMENT)
 BILL, 1963 by Shri R. G. Dubey.

Shri R. G. Dubey (Bijapur North):
 I beg to move:

"That the Bill to enforce ban
 on employees of the Government
 of India from entering into ser-
 vice in private undertakings after
 their retirement be taken into
 consideration".

The object of my Bill is very sim-
 ple.....

Mr. Speaker: We will hear him
 next time.

16. 25 hrs.

CALLING ATTENTION TO MATTER
 OF URGENT PUBLIC IMPORT-
 ANCE

REPORTED STATEMENT OF THE CHIEF
 MINISTER OF WEST BENGAL re: REHA-
 BILITATION OF DISPLACED PERSONS.

Shri S. M. Banerjee (Kanpur): I
 call the attention of the Minister of
 Works, Housing and Rehabilitation to
 the following matter of urgent pub-
 lic importance, and request that he
 may make a statement thereon:

The reported statement of the
 Chief Minister of West Bengal in